

garments in February and March, 1976 as against their estimates of 1150 and 1200 tonnes respectively. As decided at the meeting, airlines operated extra cargo flights and uplifted 4695 tonnes of garments on their scheduled and extra flights during May, June and July, 1976 against the projected capacity requirement of 3500 tonnes indicated by the Garment Exporters' Association. All the backlog at Delhi has already been cleared.

Similarly, as a result of measures taken, the backlog of export cargo at Bombay is reported to have been cleared.

12.00 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER GOLD (CONTROL) ACT, 1968 AND UNDER CUSTOMS ACT, 1962.

CENTRAL EXCISE (20TH AMDT) RULES, 1976 AND A STATEMENT RE LAYING OF NOTIFICATION

THE MINISTER OF STATE IN-CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE)
I beg to lay on the Table —

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 114 of the Gold (Control) Act, 1968 —

- (i) The Gold Control (Form, Fees and Miscellaneous Matters) Second Amendment Rules, 1976, published in Notification No. S.O. 507(E) in Gazette of India dated the 30th July 1976
- (ii) The Gold Control (Licensing of Dealers) Amendment Rules, 1976, published in Notification No. S.O. 508(E) in Gazette of India dated the 30th July, 1976

[Placed in Library. See No. LT-11154/76]

(2) A copy of the Central Excise (Twenty-sixth Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1179, in Gazette of India dated the 7th August, 1976, under section 38 of the Central Excises and Salt Act, 1944.

[Placed in library. See No. LT-11155/76]

(3) (i) A copy of Notification No. (GHN 48) GST 1076(S. 49) (48)-TH published in Gujarat Government Gazette dated the 17th July, 1976 making amendments to Notification No. (GHN 627) GST 1070 (S. 49)-TH dated the 29th April, 1970, under sub-section (3) of section 49 of the Gujarat Sales Tax Act, 1969 read with clause (c)(iii) of the Proclamation dated the 12th March, 1976 issued by the President in relation to the State of Gujarat.

(ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the Notification

[Placed in the library. See No. LT-11156/76].

(4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 —

- (i) G.S.R. 431(E) to 433(E) published in Gazette of India dated the 26th July, 1976 together with an explanatory memorandum.
- (ii) G.S.R. 742(E) published in Gazette of India dated the 22nd August, 1976 together with an explanatory memorandum.
- (iii) G.S.R. 744(E) published in Gazette of India dated the 22nd August, 1976 together with an explanatory memorandum.

[Placed in library. See No. LT-11157/76]